

**Telecom Regulatory Authority of India
Notification**

New Delhi, the 8th June, 2005

No. 409-10/2005-FN

In exercise of the powers conferred upon it under section 36 read with paragraphs (ii), (iii) and (iv) of clause (b) of sub-section (1) of Section 11 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India hereby makes the following Regulation, namely:—

**TELECOM REGULATORY AUTHORITY OF INDIA (TRANSIT CHARGES FOR
BHARAT SANCHAR NIGAM LIMITED'S CELLONE TERMINATING TRAFFIC)
REGULATION, 2005**

(10 OF 2005)

1. Short title, extent and commencement:

(i) This Regulation shall be called “ Telecom Regulatory Authority of India (Transit Charges for Bharat Sanchar Nigam Limited's CellOne Terminating Traffic) Regulation, 2005 (10 of 2005)”

(ii) This Regulation shall come into force with effect from 3rd May, 2005 in compliance with the Hon'ble TDSAT's order dated May 3, 2005 in Petition No. 20/2004 (Cellular Operators Association of India and others Vs Bharat Sanchar Nigam Limited & others.)

2. Transit Charges for accessing BSNL's CellOne subscribers -

No transit charge shall be levied by BSNL (Bharat Sanchar Nigam Limited) on Cellular Operators for accessing BSNL's CellOne subscribers, wherever the MSCs of both BSNL's CellOne and Private CMSOs' are connected to the same BSNL switch.

3. Explanatory Memorandum

This Regulation contains at Annex A, an explanatory memorandum that explains background and reasons for issuance of this Regulation.

BY ORDER
[RAJENDRA SINGH]
Acting Secretary